

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
BARRACKS RETAIL INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Barracks Retail India Private Limited
2.	Date of incorporation of corporate debtor	25.01.2016 (25 th January 2016)
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2016PTC272362
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Flat No103, Building No 27, Evershine Millenium Paradise, Thakur Village, Kandivali East, Mumbai, Maharashtra, India, 400101 Office where Books of Accounts are maintained: C2-8Bhagwan Seth Compound Behind Old Arihant Complex Bldg. No. 73, Purana Village, Bhiwandi, Mumbai, Maharashtra, India, 421302
6.	Insolvency commencement date in respect of corporate debtor	09.01.2024 (Order Dated 09th January 2024 served to IRP on 10 th January 2024)
7.	Estimated date of closure of insolvency resolution process	07.07.2024 (07th July 2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ganesh Venkata Siva Rama Krishna Remani IBBI/IPA-001/IP-P01386/2018-19/12176
9.	Address and e-mail of the interim resolution professional, as registered with the Board	302 Nahar Business Centre, Chandivali Mumbai 400072 Email ID - ganesh.remani@nliten.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	302 Nahar Business Centre, Chandivali Mumbai 400072 Email ID- cirp.barracksretail@gmail.com Phone No: +91 9967500010; +91 9967598910
11.	Last date for submission of claims	26.01.2024 (26 th January 2024)
12.	Classes of creditors, if any,	NA

	under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web Link: http://ibbi.gov.in/downloadform.html b) NA

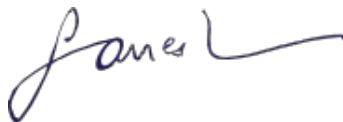
Notice is hereby given that the Honourable Bench, National Company Law Tribunal, Mumbai has ordered the commencement of a Corporate Insolvency Resolution Process of **BARRACKS RETAIL INDIA PRIVATE LIMITED** on **09.01.2024 (09th January 2024)**, however the order was served to IRP on **10.01.2024**

The creditors of **BARRACKS RETAIL INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **26.01.2024 (26th January 2024)**, to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by **Electronic Means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional:	 Ganesh Venkata Siva Rama Krishna Remani (Regd. No.: IBBI/IPA-001/IP-P01386/2018-19/12176)
Date and Place:	12 January 2024, Mumbai